

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. CPC. 350/00083/2016
(O.A. 350/00369/2015)

Date of order: 2.9.2016

Present : Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SK. SALAUDDIN

VS.

R.K. GUPTA & ORS. (E. Railway)

For the Applicant : None

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R (Oral)

Per Mr. Vishnu Chandra Gupta, Judicial Member:

The Contempt Application has been filed by applicant, Sk. Salauddin, son of Sk. Md. Hanif for compliance of the order passed in O.A. No. 350/00369/2015 wherein the respondent Railway authorities were directed to consider their case on appointment under Land Losers Scheme within three months. The order dated 17.7.2015 has now been complied with as informed by the Ld. Counsel for the respondents, Mr. B.L. Gangopadhyay and placed on record the compliance report which is extracted below:-

"
EASTERN RAILWAY
(Personnel Department)
17. N.S. Road
Kolkata - 700 001

No. E. 368/Land Loser/CC/Sk. Salauddin/CPC Dated: 6.6.2016
No. 350/00083/2016

Sk. Salauddin,
S/o. Sk. Md. Hanif,
Vill+ P.O. : Akuni,
P.s. Chanditala,
Dist. Hooghly,
Pin - 712701.

Sub: Appointment/engagement on land acquisition ground.
Ref.: Hon'ble CAT/Calcutta's order dated 9.5.2016 in CPC. No. 350/00083/2016 (O.A. No. 350/00369/2015) in the matter of Sk. Salauddin - vs. - GM, Eastern Railway & ors.

(S. Me)

Reference above, you are hereby advised to report to the Office of the Divisional Railway Manager (P)/ Eastern Railway/ Asansol on any working day within one month from the date of receipt of this letter for observing pre-engagement formalities in Railway Service. It is also advised to bring all testimonials/relevant papers (in original) with you at the time of reporting.

**(D. Biswas)
Asstt. Personnel Officer (Engg.)
For Chief Personnel Officer"**

2. The same reveals that the applicant has been given appointment on compassionate ground under land losers Scheme and asked to report to Divisional Railway Manager, Asansol Office.
3. Hence, Contempt Petition is dropped. Notices issued, if any, are discharged.

**(Jaya Das Gupta)
MEMBER(A)**

**Ishnu Chandra Gupta
MEMBER(J)**

SP